

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA 398/2001  
CPC 4/2000  
No. (OA 90/96)

Date of order : 27.7.2001

Present : Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman  
Hon'ble Mr. B.P. Singh, Administrative Member

NANDA DULAL DUTTA & ORS.

VS

UNION OF INDIA & ORS.

For the applicant(s) : Mr. R.K. De, counsel  
Ms. B. Banerjee, counsel

For the respondents : Mr. M.S. Banerjee, counsel

After hearing the matter for some time it was noticed that there are various judgments of the OAs decided earlier by this Tribunal as also the judgments of the High Court and the Apex Court and in the judgments in OAs some or other point has been decided.

2. We therefore direct the parties to file written arguments making out the facts of the case as also the points decided in the various judgments and further whether those judgments were implemented. The written arguments be filed within 4 weeks. The matter be listed for orders on 7.9.2001 as part-heard.

3. Ld. counsel for the applicant points out that he has filed an execution application under sub-section 27 of the A.T. Act which may also be heard along with these matters. Thus MA 552/2001 be listed along with MA & CP C on the next date.

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MEMBER (A)

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Ch  
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VICE-CHAIRMAN